

Approvals issued to Indian Drug Units

*665. **SHRI SOMCHAND SOLANKI:** Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state how many Indian drug manufacturing units have been issued approvals for drug formulations in accordance with the recommendation of the Hathi Committee, since submission of its Report indicating particulars of their names, items and capacities?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): The report of the Committee on Drug & Pharmaceutical Industry was received by the Govt. on 6-4-1975. While a final decision has yet to be taken on the 'Report' as a whole, the Govt. have, however, accepted that the Indian Sector of Industry should be given a preferential treatment and licences for manufacture of formulation granted provided their ratio of bulk drug to formulation fall within the ratio of 1:10. Further that such Indian companies will have their manufacturing activity on indigenous and imported bulk drug in the ratio of 2:1. This later condition will enable the Govt. to discriminate between Indian parties only without giving any special benefit to the foreign companies.

Proposals received from Indian Drug Manufacturing Companies from 1-4-75 to 30-4-76 for the manufacture of Drug formulations number 36. The Govt. have already approved grant of Letter of Intent and Industrial Licence in 18 cases.

A statement showing names and other details of approvals accorded for drug formulations is laid on the Table of the House. [Placed in Library. See No. LT-10772/76.]

Electronic System on Northern Railway

*666. **SHRIMATI PARVATHI KRISHNAN:**
SHRI PURUSHOTTAM KAKODKAR:

Will the Minister of **RAILWAYS** be pleased to state:

(a) whether the Northern Railway is planning to revolutionise its services by introduction of electronic mechanisms; and

(b) if so, the salient features thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Electronic devices, like Automatic Warning System, Axle Counters and Microwave/V.H.F. communication are being provided progressively to improve safety and efficiency in train operation.

Setting up of Drug Companies

*667 **SHRI N K SANGHI:** Will the Minister of **CHEMICALS AND FERTILIZERS** be pleased to state:

(a) how many offers have been received from the multinationals and foreign drug companies for setting up drug units in India.

(b) whether Government have approved any one of them and if so, the nature of drugs they will be permitted to produce; and

(c) what steps have been taken to ensure that these companies restrict their imports for the manufacture of drugs to a lower level than the exports of drugs so that their operation in the country becomes economically beneficial to the nation?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) and (b). Only one proposal from a multinational/foreign

unit viz. M/s. Nattermann (India) Private Ltd., Bombay to set up a new undertaking in the State of Karnataka under the above name to manufacture Senna Extract and other drugs extracts of Indian origin for 100 per cent export has been received, during the period from 1-1-75 to date. The proposal has been rejected and a representation from the party against the rejection is being examined.

(c) The operation of multinational and foreign companies having a foreign equity of more than 40 per cent are covered under section 29 of Foreign Exchange Regulation Act, 1973. Suitable guidelines are being worked out to deal with FERA cases of such companies.

Korba Fertilizer Project

3204 SHRI RANABHADUR SINGH: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) the total cost of the Korba Fertilizer Project and what was the time-schedule for its completion;

(b) how much money has been spent on the project so far and how much is proposed to be spent during the year 1976-77;

(c) when is the project likely to be completed; and

(d) if the project has been delayed what are the reasons therefor?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) The original estimated cost of the Project was Rs. 118.25 crores; revised cost estimates have, however, not yet been made. The Project was originally scheduled to go into commercial production by December, 1977.

(b) The estimated expenditure till the end of 1975-76 is Rs. 12 crores. During 1976-77, an expenditure of Rs. 5 crores is estimated.

(c) and (d). The implementation of the Project has had to be slowed down because of the resources constraint and a revised schedule for Project completion has not yet been fixed.

सोवियत संघ के कानून मन्त्री की यात्रा

3205 डा० लक्ष्मी नारायण पांडेय : क्या विधि, न्याय और कम्पनी कार्य मंत्री यह बताने की कृपा करेंगे कि .

(क) क्या सोवियत संघ के कानून मंत्री ने हाल ही में भारत की यात्रा की थी ; और

(ख) यदि हा, तो उनकी यात्रा का क्या परिणाम निकला ?

विधि, न्याय और कम्पनी कार्य मंत्रालय में राज्य मंत्री (डा० बी० ए० सईद मुहम्मद): (क) एक शिष्टमण्डल ने जिसमें सोवियत संघ के न्याय मंत्री श्री बी० आई० तेरेबिलोव मास्को के झुडानोव क्षेत्र के जनवादी न्यायालय की अध्यक्षता श्रीमती जी० पेरासोनोवा और इन्टरनेशनल जुरिडिकल कालिजियम के परामर्शदाता श्री एवनेनी कुलीशेव थे, 25 मार्च 1976 से 3 अप्रैल 1976 तक भारत का दौरा किया ।

(ख) यह शिष्टमण्डल 1974-76 के भारत-सोवियत सांस्कृतिक आदान-प्रदान कार्यक्रम के अनुसरण में विधिक संगठनों के कार्यक्रम के अनुसूचक के आदान-प्रदान के लिए भारत आया था । इस शिष्ट मण्डल ने मंत्रियों, न्यायाधीशों, न्यायाशास्त्रियों, वकीलों और भारत के विधि-निकायों के साथ विचार-विमर्श किया था ।